

12.08 hrs.

PAPERS LAID ON THE TABLE

INDIAN WIRELESS TELEGRAPHY (POSSESSION) AMENDMENT RULES 1962 AND LICENSING OF WIRELESS RECEIVING APPARATUS (AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy each of the following Rules:—

- (i) The Indian Wireless Telegraph (Possession) Amendment Rules, 1962 published in Notification No. S.O. 3756 dated the 15th December, 1962 as corrected by Notification No. S. O. 171 dated the 19th January, 1963, under sub-section (4) of section 10 of the Indian Wireless Telegraph Act, 1933. [Placed in Library, See No. LT-880/63.]
- (ii) The Licensing of Wireless Receiving Apparatus (Amendment) Rules 1962 published in Notification No. G. S. R. 1705, dated the 15th December, 1962 as corrected by Notification No. G.S.R. 117 dated the 19th January, 1953 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-881/63].

ANNUAL REPORT OF THE HINDUSTAN STEEL LIMITED, HINOO (RANCHI)

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): Sir, on behalf of Subramaniam I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Steel Limited, Hinoo (Ranchi) for the year 1961-62 along with the Audited Ac-

counts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in Library, See No. LT-874/63].

ANNUAL ADMINISTRATIVE REPORT OF THE TEA BOARD

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Annual Administrative Report of the Tea Board for the period from the 1st April 1961 to the 31st March 1962. [Placed in Library, See No. LT-857/63]

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT, 1933, SHIPPING DEVELOPMENT (LOANS) AMENDMENT RULES, 1962 AND AMENDMENTS TO THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES 1939.

Shri Raj Bahadur: Sir, I beg to

- (i) to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F. 12/68/61-Tr. published in Delhi Gazette dated the 20th September, 1962.
- (b) Notification No. F. 12/90/62-PR(T) published in Delhi Gazette dated the 1st November, 1962. [Placed in Library, See No. LT-683/63].